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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram:



**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: Canbank Factors Ltd.
V/s.
Archon Engicon Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	LALIT M PATEL	ADVOCATE	PETITIONER	
2.	VISHAL DAVE NIPUN SINGHVI	ADVOCATE	RESPONDENT	

ORDER


Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

The copy of the order in CP No. 66/2016, Hon'ble High Court of Gujarat disclose the appointment of official liquidator in respect of Archon Engicon Ltd.

Objections not filed.

Both sides counsel represented that settlement process is going on.

List the matter on 27.11.2017


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.